

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-2976/ND/2019

In the matter of :
Nuvision (Delhi) Pvt. Ltd.
Vs.
FLPL Logistics Pvt. Ltd.

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 19.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr. Achin Goel, Advocate
For the Respondent/Corporate Debtor : Mr. Gibran Naushad and
Ms. Kajal Bhatia, Advocates

For the RP :

ORDER

Both the sides are present. Counsel for the Corporate Debtor prayed time to file Vakalat and reply. Time is allowed with the direction to file reply and Vakalat within two weeks and circulate copy to the other side. Thereafter, within one week, Counsel for the Financial Creditor will file rejoinder, if any. Matter is posted for **final submissions**.

Put up on 15.01.2020.

- Sd -

(K. K. VOHRA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)